

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION
CIVIL APPEAL NO.2889 OF 2023

EZEEGO ONE TRAVEL AND TOURS LIMITED

APPELLANT(S)

VERSUS

YATRA ONLINE LIMITED

RESPONDENT(S)

O R D E R

Heard Mr. Ritin Rai, learned senior counsel for the appellant and Dr. Abhishek Manu Singhvi, learned counsel appearing on behalf of the respondent.

Mr. Ritin Rai, learned counsel for the appellant submits that the matter has been settled. Dr. Abhishek Manu Singhvi, learned senior counsel would submit that, as per the agreement an amount of Rs.1.60 Crores will be paid in full and final settlement by the respondent to the appellant today by RTGS.

Learned senior counsel for the appellant then prays for permission to withdraw the appeal. The civil appeal is dismissed as withdrawn.

However, we make it clear that we have not gone into the question of law and hence we leave it open.

.....J.
[K. M. JOSEPH]

.....J.
[B. V. NAGARATHNA]

New Delhi
2nd May, 2023

ITEM NO.15

COURT NO.3

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CIVIL APPEAL NO(S). 2889/2023

EZEEGO ONE TRAVEL AND TOURS LIMITED

APPELLANT(S)

VERSUS

YATRA ONLINE LIMITED

RESPONDENT(S)

(IA No.79697/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT and IA No.79698/2023-STAY APPLICATION and IA
No.80482/2023-PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 02-05-2023 This appeal was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Appellant(s) Mr. Ritin Rai, Sr. Adv.
Mr. Malak Manish Bhatt, AOR
Ms. Tanishka Khatana, Adv.

For Respondent(s) Dr. Abhishek Manu Singhvi, Sr. Adv.
Mr. Dheeraj Nair, AOR
Ms. Vishrutyi Sahni, Adv.
Ms. Ridhima Sharma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The civil appeal is dismissed as withdrawn in terms of the
signed order.

(JAGDISH KUMAR)
COURT MASTER (SH)

(RENU KAPOOR)
ASSISTANT REGISTRAR

(Original signed order is placed on the file)